

ANNUAL REPORTS OF MONOPOLIES AND RESTRICTIVE TRADE PRACTICE COMMISSION, 1970-71 AND WORKING OF THE MONOPOLIES RESTRICTIVE TRADE PRACTICES, ACT FOR 1970-71.

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): I beg to lay on the Table a copy each of the following reports (Hindi version) under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969:—

- (i) Annual Administrative-Report on the working of the Monopolies and Restrictive Trade Practices Commission for the period August 6, 1970-December 31, 1971.
- (ii) Report on the working and Administration of the Monopolies and Restrictive Trade Practices Act, 1969, for the period from 1st June, 1970 to 31st December, 1971.

[Placed in Library. See No. LT-4776/73].

EXPORT OF DE-OILED RICE BRAN  
(QUALITY CONTROL AND INSPECTION)  
AUDIT RULES, 1973

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): I beg to lay on the Table a copy of the Export of De-oiled Rice Bran (Quality Control and inspection) Amendment Rules, 1973 (Hindi and English versions) published in Notification No. S.O. 878 in Gazette of India dated the 24th March, 1973, under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963.

[Placed in Library. See No. LT-4777/73].

LIGHT DIESEL OIL (FIXATION OF CEILING PRICES) ORDER, 1973

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND

CHEMICALS (SHRI DALBIR SINGH): I beg to lay on the Table a copy of the Light Diesel Oil (Fixation of Ceiling Prices) Order, 1973 (Hindi Ceiling Prices) Order, 1973 (Hindi and English versions) published in Notification No. G.S.R. 189 (E) in Gazette of India dated the 1st April, 1973, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-4778/73].

ESTIMATES COMMITTEE

THIRTY-SIXTH REPORT AND MINUTES

SHRI K. N. TIWARY (Bettiah): Sir, I beg to present the following Report and Minutes of the Estimates Committee:—

- (1) Thirty-sixth Report on the Ministry of Agriculture (Department of Agriculture)—Special Programme for Weaker Sections and Employment.
- (2) Minutes of the sittings of the Committee relating to the above Report.

13.04 hrs.

PLANE CRASH NEAR PATNA

श्री शंकर ब्याल सिंह (चतरा) : अध्यक्ष महोदय, कल पटना के पास रोहतस इंस्टीट्यूट का एक प्लेन क्रैश किया जिस में चार छात्रों की मारे गए। मैं सरकार का ध्यान केवल इस ओर आकृष्ट करना चाहूंगा कि उस प्लेन की

[ श्री शंकर दयाल सिंह ]

जाच सिविल एक्विशन द्वारा होती है या नहीं ? मैं यह भी जानना चाहूंगा कि बिहार सरकार के जो अधिकारी उस में बैठे थे वह किस हैसियत से बैठे थे यद्यपि उन के प्रति हमारी मिस्मैथी है। इस के साथ साथ मैं यह भी जानना चाहूंगा कि यह जो प्राइवेट प्लेन्स उड़ने रहते हैं उन पर कोई रोक लगाने का क्या विचार है ? जब तक उन की ठीक में जाच न हो तब तक उन को उड़ने की परमिशन नहीं मिलनी चाहिए। मैं चाहूंगा सिविल एक्विशन मिनिस्टर इस सदन के सामने डम सम्बन्ध में अपना एक वक्तव्य दे।

13—4½ hrs

RE. STRIKE BY EMPLOYEES OF  
RESERVE BANK OF INDIA

SHRI DINEN BHATTACHARYYA  
(Serampore) Under Rule 377, I  
wish to raise the following matter  
of urgent public importance

"The employees of the Reserve Bank of India are holding country-wide demonstrations including one day strike today, that is, April 10, 1973, against various schemes introduced by the Bank including installation of computers which would result in elimination of jobs and against new methods adopted for destruction of notes contrary to the normal rules giving rise to wide scope of fraud and also seriously affecting future job potential. Serious resentment has also expressed by the employees against the transfer of employees to other banks."

My request to the Minister through you is to immediately take up the issue, otherwise there will be all India prolonged strike on this issue. The Minister should take note of this situation which is developing throughout the country.

(Interruptions)

13 06 hrs.

RE. MODE OF ADDRESSING THE  
SPEAKER

अध्यक्ष महोदय . पिछले दिन यहाँ पर जब पेट्रोलियम के मंत्री बरुआ जी बोल रहे थे तो वे मुझे सदर साहब कह रहे थे तो मैंने देखा जिसकी मर्जी चाहे कुछ कह देता है, कोई सदर साहब, कोई प्रधान साहब, कोई सभापति, तो मैंने उन्हें रोका कि स्पीकर ही कहिए क्योंकि स्पीकर शब्द के पोछे एक इतिहास है। अगर आप लोगों का इस हाउस में कोई शब्द कहना हो तो वह एक ही होना चाहिए, वह हिन्दी का ही शब्द ले लीजिए लेकिन एक ही होना चाहिए। तो पंजाब में एक अखबार है 'प्रजात' उनके एडिटर साहब ने कुछ को कुछ बात बना ली, वे कहते हैं कि मैंने कहा मुझे मरदार साहब नहीं कहना चाहिए। (व्यवधान) उन्होंने मरदार साहब को मरदार साहब बना लिया और उनको लेकर दा लॉर्डिंग आर्टिकल लिखे कि देखो, यह अच्छा आदमी है, पंजाब में आया है, मरदारा में मैं है और अपने आप को सरदार नहीं कहनवाता। जबकि ग्रीक सभी अखबारों में ठीक छाना "सदर साहब" तो मुझे अजीत अखबार ने मरदार लिखने में जान-बूझी शरारत की। उनको सिवाय स्पोकर के और कोई मजबूत ही तलाश नहीं हाता है ? और भी कोई विषय हो सकता है। इसलिए मुझे इस बात का अफसोस हुआ। (व्यवधान) बहुत डिस्टार्ट किया है। उनका यह काम है लेकिन स्पीकर को तो उन्हें छोड़ देना चाहिए और आपस में झगड़ा रखे। मैंने इस बात